

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

R.P. NO. : 34/01 IN O.A. NO. : 700/99.

*Dated this Friday, the 15th day of June, 2001.*

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Ashok S. Choudhary, ... Applicant

VERSUS

Union of India & Others ... Respondents.

ORDER ON R.P. ON CIRCULATION.

Per : Shri B. N. Bahadur, Member (A).

This is a Review Petition No. 34/01 filed by the applicant in O.A. No. 700/99 which was disposed of by the undersigned (jointly with two other O.A. Nos. 701/99 and 702/99 on 19.03.2001). The Review Petition is filed on the ground that there are apparent errors of facts and errors of law in the judgement, in that applicant was working on part-time basis. The point made further in the Review Petition is that the grounds taken by the Tribunal in not providing the benefit to the Applicant are not correct. Certain other reasoning is also cited in grievance in the grounds taken by the Tribunal in the judgement.

2. On careful consideration of the Review Petition, we find that there are no errors apparent on the face of record or error in law. The applicant may be justified in having grievance on

the grounds taken and the reasoning of the judgement. For these grievances the remedy does not lie in a Review Petition and lies somewhere else. Hence this Review Petition cannot be considered or allowed in view of the above discussions. The Review Petition is, therefore, rejected.

*B. N. Bahadur*

---

(B. N. BAHADUR)  
MEMBER (A)

os\*